

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 223/TT/2020

Subject : Petition for approval of Installation of 1x250 MVA, 400/220 kV ICT at Bhadrawati HVDC back to back station under “Installation of Transformer & Procurement of Spare Converter Transformer at Bhadrawati Back to Back Station” in Western Region.

Petitioner : Power Grid Corporation of India Ltd.

Respondents : Madhya Pradesh Power Management Company Ltd.& 22 Others

Petition No. 488/TT/2019

Subject : Petition for truing up of transmission tariff of 2014- 19 period and determination of transmission tariff of 2019-24 period for Chamera Stage-I Transmission System associated with Northern Region.

Petitioner : Power Grid Corporation of India Ltd.

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Ltd.& 16 Others

Petition No. 676/TT/2020

Subject : Petition for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for eight no. of assets under “Augmentation of Transformers in Northern Region Part-A” in Northern Region.

Date of Hearing : 2.11.2021

Coram : Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri P.K. Singh, Member



Petitioner : Power Grid Corporation of India Ltd.

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Ltd.& 16 Others

Parties present : Shri Manoj Dubey, Advocate, MPPMCL
Shri S.S. Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri Amit Yadav, PGCIL
Shri Anindya Khare, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. In terms of Commission's interim order dated 24.8.2021 in Petition No. 223/TT/2020 and Petition No. 488/TT/2019, the instant three petitions i.e. Petition No. 223/TT/2020, Petition No. 488/TT/2019 and Petition No. 676/TT/2020 have been listed for hearing for consideration of issue of de-capitalization, re-capitalization and fixation of tariff with reference to 250 MVA 400/220 kV ICT at Bhadrawati.
3. The Commission vide its order dated 19.2.2021 in Petition No. 488/TT/2018 trued up the tariff of 2014-19 period and determined the tariff for 2019-24 period for Chamera Stage-I Transmission System associated with Northern Region including 250 MVA 400/220/33 kV ICT which was shifted from Moga to Bhadrawati and is no longer part of Chamera Stage-I Transmission System.
4. The Petitioner has claimed tariff in respect of 250 MVA 400/220/33 kV both in Petition No.488/TT/2019 and Petition No. 223/TT/2020. The Commission vide its order dated 19.2.2021 in Petition No. 488/TT/2019 has allowed tariff in respect of the subject asset i.e. 250 MVA 400/220/33 kV.
5. The Petitioner has filed Petition No. 676/TT/2020 for truing up of tariff for 2014-19 period and determination of tariff for 2019-24 period for the assets covered in the transmission project "Augmentation of Transformers in Northern Region part-A" in the Northern Region which includes the transmission assets which were earlier covered in Petition No. 147/TT/2019 wherein the subject asset i.e. 250 MVA, 400/220/33 kV ICT was de-capitalized. Petition No. 676/TT/2020 was heard on 9.7.2021 and order was reserved in the matter.
6. In exercise of powers conferred under Regulation 92 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, the Commission vide interim order dated 24.8.2021 in Petition Nos. 223/TT/2020 and 488/TT/2019 decided to re-open and revise the tariff allowed for 250 MVA, 400/220/33 kV ICT in order dated 19.2.2021 in Petition No. 488/TT/2018 and ordered that pending revision of tariff, order dated 19.2.2021 shall remain under suspension.



7. The representative of the Petitioner made the following submissions:
- (i) The Petitioner claimed net block value of 250 MVA, 400/220/33 kV ICT at Bhadrawati in Petition No. 223/TT/2020. In line with the Commission's view that instead of net block, original gross block should be adjusted in the capital cost, decapitalization of 250 MVA, 400/220/33 kV ICT is required to be carried out in Petition No. 488/TT/2019 and no decapitalization should be done in Petition No. 676/TT/2020. Deductions done in Petition No. 676/TT/2020 on account of decapitalization of the subject asset are required to be added back as on 1.4.2014. If Commission permits, the Petitioner will make necessary adjustments in the capital cost of Petition Nos. 223/TT/2020, 488/TT/2019 and 676/TT/2020 which requires re-submission of tariff forms in all the above three petitions.
 - (ii) On COD of 500 MVA ICT at Moga with effect from 1.3.2014, the 250 MVA, 400/220/33 kV ICT was removed. The Commission had granted the tariff in respect of 500 MVA ICT after carrying out decapitalization of 250 MVA, 400/220/33 kV ICT with effect from 1.4.2014. The tariff in respect of 500 MVA ICT for 2009-14 tariff period has already been trued up, necessary de-capitalisation adjustments in respect of 250 MVA, 400/220/33 kV ICT should be done w.e.f. 1.4.2014 in Petition No. 488/TT/2019 and in Petition No. 676/TT/2020.
 - (iii) Rejoinder to the reply of MPPCL has been filed vide affidavit dated 17.8.2020.
8. The Commission observed that de-capitalization of the subject asset is required to be done in Petition No. 488/TT/2019 w.e.f. 1.4.2014 and there will be no de-capitalization of the subject asset in Petition No. 676/TT/2020. Re-capitalization will be done in Petition No. 223/TT/2020 with effect from 8.9.2017 as claimed by the Petitioner.
9. Accordingly, the Commission directed the Petitioner to submit revised tariff forms in Petition No. 223/TT/2020, Petition No. 488/TT/2019 and Petition No. 676/TT/2020 by 5.12.2021. The Commission also directed the Petitioner to file revised tariff forms within the time specified and observed that there shall be no extension of time.
10. The Commission also directed that the tariff allowed vide order dated 19.2.2021 in Petition No. 488/TT/2019 shall remain suspended till fresh determination of tariff is done by way of a separate order.
11. Subject to the above, the Commission reserved order in Petition No. 223/TT/2020, Petition No. 488/TT/2019 and Petition No. 676/TT/2020.

By order of the Commission

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(V. Sreenivas)
Deputy Chief (Law)

